

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

**TUESDAY, THE TWENTY NINTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE**

**THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**PUBLIC INTEREST LITIGATION NO: 13 OF 2013**

**Between:**

Children with Special needs Parents Association, Rep. by its President,  
C.Sudharnani W/o. Venu Gopal Aged about 41 years, H.No.4-32-685,Plot No.465,  
Yellammabanda, Bagyanagar, R.R.Dist.

**...PETITIONER**

**AND**

1. The Govt. of A.P., Rep. by its Secretary, Department of School Education Secretariat, Hyderabad
2. Rehabilitation Council of India, Rep by its Member, Secretary, B-22 qutub Institutional Area, New Delhi 110016
3. Andhra Pradesh Rajiv Vidya Mission (SSA) Rep by its, Special Project Director SIEMAT Building, Opp.to LB Stadium, Fathe Maidan Road, Nampally, Hyderabad - 500 001
4. Union of India, Rep. by its Secretary, Ministry of Human Resource Development, Department of School Education and Literacy, Shastri Bhavan, New Delhi
5. National Council for Educational Research & Training, Rep by its Chairman, New Delhi

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Direction or an Order more particularly one in the nature of Writ of Mandamus declaring the inaction of the Respondents in not appointing the Teachers with Special Training in B.Ed(SE) and DEd(SE) in all the schools and in not appointing at least 2 Special Teachers with Teaching Aids and Reading Materials as per the Schedule Under R.T.E.Act 2009 and Schedule issued by the RCI Under RCI Act 1992 as arbitrary, illegal and in violation of Schedule under

R.T.E.Act and RCI Act1992 besides being violative Article 21-A of the Constitution of India and to direct the Respondents to follow the Schedule issued in establishing the schools proportionate to the population of the disabled children and appoint Teachers with Special Training with B.Ed(SE) and DEd(SE) and to identify the disabled drop out Students and non disabled school going children and admit in to the schools to provide Free and Compulsory education with specially Trained Teachers.

**I.A. NO: 1 OF 2013(PILMP. NO: 26 OF 2013)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to appoint the Teachers with Teachers with special training teachers in Primary and Secondary Schools as per the Schedule under RTE Act of 2009 and RCI Act of 1992.

**Counsel for the Petitioner : SRI BONDEMPALLY RAMULU**

**Counsel for the Respondent No.5 : SRI G.JAYAPRAKASH BABU**

**Counsel for the Respondents No.1&3 : GP FOR SCHOOL EDUCATION**

**Counsel for the Respondents No.2&4 : SRI B.JITHENDER,  
(SC FOR CENTRAL GOVT. COUNSEL)**

**The Court made the following: ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Public Interest Litigation No.13 of 2013

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. B.Ramulu, learned counsel for the petitioner.

Mr. B.Jithender, learned Central Government Counsel  
appears for respondents No.2 and 4.

Mr. G.Jayaprakash Babu, learned counsel for respondent  
No.5.

2. In this writ petition, the petitioner *inter alia* has prayed for  
the following relief:

“For the reasons stated in the accompanying  
affidavit, it is prayed that this Court may be  
pleased to issue a writ, order or direction more  
particularly one in the nature of writ of  
mandamus declaring the inaction of the  
Respondents in not appointing the Teachers with  
Special Training in B.Ed(SE) and D.Ed(SE) in all  
the schools and in not appointing at least 2  
Special Teachers with Teaching Aids and Reading  
Materials as per the Schedule Under

✓

R.T.E.Act,2009 and Schedule issued by the RCI Under RCI Act, 1992, as arbitrary. illegal and in violation of Schedule under R.T.E.Act and RCI Act, 1992 besides being violative Article 21-A of the Constitution of India and to direct the Respondents to follow the Schedule issued in establishing the schools proportionate to the population of the disabled children and appoint Teachers with Special Training with B.Ed(SE) and D.Ed(SE) and to identify the disabled drop out Students and non-disabled school going children and admit in to the schools to provide Free and Compulsory education with specially Trained Teachers and to pass such other order or orders as this Court may deem fit and proper in the circumstances of the case.”

3. Learned counsel for the petitioner fairly submits that the Government of Telangana has issued G.O.Ms.No.98, Finance (HRM.VII) Department, dated 26.08.2023, by which the teachers have been recruited and therefore, the grievance of the petitioner does not survive for consideration.

4. The aforesaid GO, which is produced before us, is taken on record.

5. Accordingly, the Writ Petition is disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/- K. SREE RAMA MURTHY  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

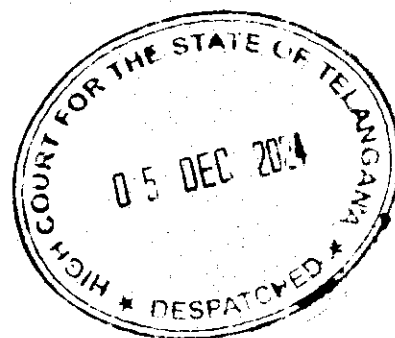
1. The Secretary, Department of School Education Secretariat, Govt. of A.P., Hyderabad
2. The Member, Secretary, Rehabilitation Council of India, B-22 qutub Institutional Area, New Delhi 110016
3. The Special Project Director SIEMAT Building, Andhra Pradesh Rajiv Vidya Mission (SSA) Opp.to LB Stadium, Fathe Maidan Road, Nampally, Hyderabad - 500 001
4. The Secretary, Ministry of Human Resource Development, Department of School Education and Literacy, Union of India, Shastri Bhavan, New Delhi
5. The Chairman, National Council for Educational Research & Training, New Delhi
6. One CC to SRI BONDEMPALLY RAMULU, Advocate. [OPUC]
7. One CC to SRI G.JAYAPRAKASH BABU, Advocate. [OPUC]
8. Two CCs to GP FOR SCHOOL EDUCATION, High Court for the State of Telangana. [OUT]
9. One CC to SRI B.JITHENDER, (SC FOR CENTRAL GOVT. COUNSEL). [OPUC]
10. Two CD Copies.

BSK

LS *K.P.*

**HIGH COURT**

**DATED:29/10/2024**



**ORDER**

**PIL.No.13 of 2013**

**DISPOSING OF THE  
PUBLIC INTEREST LITIGATION  
WITHOUT COSTS**

*13 copies  
13/11/24.*